

[Shri Syed Ahmed Aga]

teaching but that decision is now being reversed. It is a grave matter that the decision which was taken after careful consideration should be reversed; because of this reason I want to request you to restrain the Minister from taking any action without proper consideration and thought.

SHRI B. N. REDDY (Niryalguda) :

Sir, I want to raise a matter of great importance, famine and drought conditions and scarcity of drinking water which has reached serious proportions. That situation endangers the entire Andhra Pradesh. I am told that in Nalgonda district in Telangana and Warrangal district in Hyderabad area, due to scarcity of food serious famine prevails and people are moving away from one area to another in thousands; they are unable to get any relief anywhere. The situation is serious and some starvation deaths had occurred; it is confirmed by a statement of an MLA that starvation deaths had taken place in Nalgonda district. That is dated the 9th of this month. People are moving to places wherever there are wells. People are evicting whole villages due to scarcity of water. Repeatedly reports have appeared in Telangana papers in Telugu and English newspapers. This famine and drought situation is continuing for the last three years. Almost all the M.P.s. representing that area made representations to the Prime Minister last session. No food grains are available in any village and no proper arrangements had been made to deepen the wells and supply drinking water; no urgent or emergent steps are being taken on the part of the Central Government. The Centre is not doing these things; it says the situation in Andhra Pradesh is normal.

13.00 hrs.

What is the normalcy there? The lives of the people are in danger. So, I request the Government to open one foodgrains shop in every village and supply the foodgrains at least at the rate of 75 paise a kilo. Also I request the Government to send immediately a writ to every taluka and make arrangements for digging bore wells. It is, after all a question of taking emergent steps. And a sense of urgency

is required here on the part of Government. So, I request him to move in the matter.

MR. SPEAKER : Shri Prasannabhai Mehta. I suppose this is not a State matter.

SHRI P. M. MEHTA (Bhavnagar) : Sir, this is not a State matter. This is a very serious one. With your permission, Sir, I want to make a submission. I shall not take much of the time.

I want to bring a matter of public importance to the notice of this House. The hon. Members are aware of the police firing upon the innocent citizens of Town Limdi of Saurashtra region, Gujarat, which took place on the 27th April, 1973. Police firing resulted into 2 deaths of young men, one of 31 years of age and the second of 17 years.

Sir, this is a very serious matter. The State Government, it is learnt from reliable sources, has refused to constitute a judicial inquiry on the ground that the Union Government have given directive to the State Government to the effect

MR. SPEAKER : How is the Government here concerned with this. This is a law and order problem.

SHRI P. M. MEHTA : The Union Government have given directives to the State Government to the effect that the State Government should not institute any judicial inquiry where any public demonstration or agitation is staged by.....

MR. SPEAKER : I am sorry, this is a State matter and this pertains to the State Government.

SHRI P. M. MEHTA : Sir, the police firing resulted in deaths. Now, if the Union Government have directed the State Government not to institute any judicial inquiry into the event of deaths caused by police firing at any political party's demonstration, it is highly objectionable, grossly unjustified and contrary to the principles of natural justice, and also it amounts to total disregard of precious human lives.

Under these circumstances, the hon. Home Minister must make a statement whether any such directives—formal or informal advice have been given to State Govt. for not instituting a judicial inquiry

into the police firing if people stage demonstration at the call of any political party. If the Government will not make the position clear in the House, the people of this country will take it as a fact that the Union Government have certainly issued such directives or formal or informal advice to the State Government.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : एक शब्द मैं भी कहना चाहता हूँ । मैं लम्बड़ी गया था । मैंने वह स्थान देखा है जहाँ गोली चली थी । मुझे बताया गया है कि गुजरात सरकार जूडिशियल इनक्वायरी कराना चाहती थी लेकिन केन्द्र ने मना कर दिया और कह दिया कि ऐसे मामलों में जूडिशियल इनक्वायरी नहीं होनी चाहिए ।

अध्यक्ष महोदय : केन्द्र का नाम लेने से वह केन्द्र का विषय नहीं बन जाता है ।

श्री अटल बिहारी वाजपेयी : अगर ये डिनाई नहीं करेंगे तो जो धारणा बन गई है उसकी पुष्टि हो जाएगी ।

SHRI SAMAR GUHA (Contai) : Sir, I want to make a submission here.

MR. SPEAKER : There is nothing before the House.

श्री भान सिंह भौरा (भटिंडा) : बार-बार यह कहा गया है कि डीजल यहाँ से पंजाब भेजा जा रहा है । लेकिन वह वहाँ भेजा नहीं गया है । आज ही खबर आई है अखबारों में कि डीजल हंगरी फार्मर्ज आफ पंजाब लुट

MR. SPEAKER : I am so sorry. The whole of yesterday was taken up by this debate. Why do you want to take it up again ?

श्री भान सिंह भौरा : खाद्य मंत्री और रेल मंत्री बैठे हुए हैं । वे डीजल पंजाब को भेजते क्यों नहीं हैं ? वे जल्दी क्यों नहीं करते हैं इस काम को ?

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, last week I raised the matter about Prof. Dawson. It was sent to

the Minister. To-day is the last day of the session.

MR. SPEAKER : I have sent it to the Education Minister.

SHRI JYOTIRMOY BOSU : The session is going to be over. Thereafter, it will have no meaning. You will please allow me to make a submission.

MR. SPEAKER : I am not allowing that unless I hear from the hon. Minister. I am sorry, it is not my fault.

SHRI JYOTIRMOY BOSU : If he is not sending a reply, who will guide me ?

MR. SPEAKER : I shall guide you later on. Unless I hear from him I am not going to allow you. This is a university affair. I want to give the Professor an opportunity. After all, they have their autonomy. I feel no justification in the matter. Unless I hear from the Minister of Education, I am not going to allow that. By merely writing to me, you are not entitled to raise it. I have sent it to the minister and I will study his reply. If something is wrong, certainly it will be looked into. This Parliament will continue for another three years.

SHRI SAMAR GUHA : A telegram has been sent by the West Bengal Minister in charge of the development of Sunderbans requesting the Railway Minister to permit early construction of the railway line there. I raised a debate on the development of the Sunderbans and the Central Government advised the West Bengal Government to constitute Sunderbans into a separate district. The Government of West Bengal have done it. Mr. Pai made a commitment to the West Bengal Government that if a traffic survey is found favourable, there will be no necessity for a techno-economic survey. A traffic survey was made and it has been found to be favourable. So, I request the Railway Minister to see that the construction of the railway line there is taken up. (Interruptions).

MR. SPEAKER : These are not matters for Rule 377.

श्री चंद्रिका प्रसाद (बलिया) : हमारे यहाँ उत्तर प्रदेश में और मेरे क्षेत्र में मिट्टी का तेल, डालडा आदि नहीं मिल रहे हैं । मिट्टी का तेल दो रुपये बोतल बिक रही